

THE GEOGRAPHICAL INDICATIONS OF GOODS (REGISTRATION AND PROTECTION) ACT, 1999 FORM GI – 8		
<b>A</b>	Application for registration as a Geographical Indication Agent Rule 107 <i>( To be filed in triplicate )</i> Fee : Rs.1000 (See entry No.8A of the First Schedule )	

I beg to apply for registration as a trade marks agent under THE GEOGRAPHICAL INDICATIONS OF GOODS (REGISTRATIN AND PROTECTION) RULES, 2002

A certificate of character from1 ..... is enclosed herewith.

I, hereby declare that I am not subject to any of the disabilities stated in clauses (i), (ii), (iii), (iv), (v) of rule 105 of the Geographical Indications of Goods (Registration and Protection) Rules, 2002 and that the information given below is true to the best of my knowledge and belief.

1. Name in full beginning with surname if any ( in capital letters )  
.....
2. Address of the place of residence  
.....
3. Principal place of business  
.....
4. Father's name  
.....
5. Nationality  
.....
6. Date and place of birth  
.....
7. Occupation in full  
.....
8. <sup>2</sup>Particulars of qualifications for registration as a Geographical Indications Agent  
.....
9. Whether at any time removed from the Register of Geographical Indications Agent and if so the reason for such removal.

All communications relating to this application may be sent to the following address in India : -

Dated this ..... day of ..... 20 .....

SIGNATURE

<b>B</b>	Request for issuance of Certificate as a Geographical Indications Agent Rule 109 Fee : Rs.1,000 ( See entry No.8B of the First Schedule)	
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The Registrar is hereby requested under rule 109 to issue the certificate as a Geographical Indication Agent as the applicant has become eligible and qualified to be a Geographical Indications Agent.

All communications relating to this application may be sent to the following address in India :-

Dated this ..... day of ..... 20 .....

3 .....

SIGNATURE  
NAME OF SIGNATORY IN BLOCK LETTERS

<b>C</b>	Request for continuance of name in the Register of Geographical Indications Agent Rule 110 Fee : Rs.1,000 ( See entry No.8C of First Schedule)	
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The Registrar is hereby requested under rule 110 to issue a continuance of the name in the Register of Geographical Indication Agent for the period from ..... to .....

All communications relating to this application may be sent to the following address in India :-

Dated this ..... day of ..... 20 .....

3.....

SIGNATURE

<b>D</b>	Application for the restoration of the name of a person to the Register of Geographical Indications Agent Rule 113 ( To be filed in triplicate ) Fee : Rs.1,000 (plus continuance fee under (See entry No.8D)	
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I, ..... of ..... hereby apply for the restoration of my name to the

Register of Geographical Indication Agents in which my name was entered under No.....  
My name was removed on ..... under rule 113 of the Geographical Indication of  
Goods Rules, 2002.

All communications relating to this application may be sent to the following address in India :-

Dated this ..... day of ..... 20 .....

3.....

SIGNATURE

*For instructions please see overleaf*

To

The Registrar of Geographical Indications  
The Office of Geographical Indications Registry, Chennai

**GI-9A to GI-8D**

1. The certificate testifying to the character of the candidate should be from a person not related to the candidate and being a District Magistrate, a Chief Presidency Magistrate or the Chief Administrative Officer of the District where the candidate usually resides, or from any other person whom the Registrar may consider fit.
2. Either original diplomas, certificates and other documents in support of qualifications claimed, or copies thereof duly attested by a magistrate, a notary public or a J.P must be sent with the application  
Particulars such as the amount of experience in the Geographical Indications Registry or with a commercial firm of repute, may be specified.
3. Signature.